GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE **RAJYA SABHA UN-STARRED QUESTION NO. 677** ANSWERED ON- 13/12/2022

TAX REVENUE COLLECTED FROM TAMIL NADU

677. SHRI K.R.N. RAJESHKUMAR:

Will the Minister of FINANCE be pleased to state:

(a) the details of the tax revenue collected from the State of Tamil Nadu during the last three years and present year, so far;

(b) the details of the Capital and Revenue expenditure allocated from the Union Budget to the State of Tamil Nadu during the last three years and present year so far; and

(c) the details of imbalance between tax revenue collected and Capital and Revenue expenditure allocated to the State and the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a) The details are as under:-

(Rs. in crore) GST (CGST,IGST, Indirect Tax (Non-GST and GST on imports F.Y. Direct Tax SGST&Cess) 2019-20 69809 74430 State-wise data on collection of Indirect Taxes 2020-21 69121 (Customs/Central Excise/Service Tax) is not 61122 2021-22 85492 maintained 88438

(b) & (C) State wise allocation of all Capital and Revenue Expenditure is not maintained and in many case is not possible. The details allocation of Capital Expenditure under the 'Scheme for Special Assistance to States for Capital Expenditure' for 2020-21 and 2021-22 and 'Scheme for Special Assistance to States for Capital Investment' for 2022-23 are as follows:-

Scheme for Special Assistance to States for Capital Expenditure

	-	(Rs. In crore)
F.Y	Allocation	Release
2020-21	337.00	Scheme not availed by the State
2021-22	505.50	505.50

Scheme for Special Assistance to States for Capital Investment

(Rs. In crore)

F.Y.	Part of the Scheme	Allocation	Release
2022-23	Part-I	3263.00	1631.50*
	Part-II	204.00	204.00
	Part-III		
	Part- IV	120.27	
	Part-V	184.00	184.00
	Part-VI & VII	2000.00**	

*The amount has been released as the 1st instalment under the scheme for 2022-23.

** The State of Tamil Nadu may also submit capital projects in identified sector upto an amount of Rs. 2000.00 crore subject to meeting the prescribed reform criteria under Part VI and VII of the Scheme.